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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 48/59/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Shree Autotech Forge Pvt Ltd.
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 59 of the Insolvency and Bankruptcy
Code r/w regulation 38 of Voluntary
Liquidation Regulations 2017

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	UMESH VED	PCS-IP	Applicant	Umesh to Ved
2.				

ORDER

Learned PCS Mr. Umesh Ved present for Petitioner. None present for Respondent.

Petitioner filed proof of service of copy of petition on ROC filed.

Petitioner is directed to inform the date of hearing along with copy of this order on ROC and shall file proof of service.

1.. Applicant is directed to file copy of resolution of Board of Directors of its meeting held on 04.05.2017.

2.. The liquidator is directed to file intimation given by the corporate person to the Board about the resolution under sub regulation 1 of regulation 3 of Insolvency and Bankruptcy Board of India (Voluntary liquidation Process) Regulations, 2017.

List the matter on 15.02.2018 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL